

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. (IB)-107(ND)/2017
C. A. NO.

CORAM:




PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017**

NAME OF THE COMPANY: M/s. Kei Industries Ltd. V/s. M/s. Shipra Infraproject Pvt. Ltd.

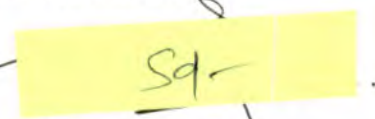
SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRIYANKA GHORAWAT	ADV.	OPERATIONAL CREDITOR	
2.	SUMIT BINDAL	"	"	
3	Rishore Kunal	A.R	"	

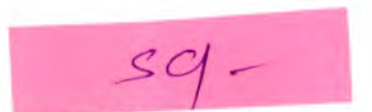
Order

Notice be effected on the respondent returnable on 31st May 2017. Dasti.

In the mean time, the petitioner shall also file affidavit ⁱⁿ compliance with the requirements of Section 9(3)C of IBC, 2016.


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]